

ITEM NO.20

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 32296/2013

(Arising out of impugned final judgment and order dated 30/04/2013
in SA No. 430/2013 passed by the High Court of Judicature at
Allahabad)

GYANENDRA PRATAP SINGH Petitioner(s)

VERSUS

YOGENDRA PRATAP SINGH & ORS. Respondent(s)

(with interim relief and office report)

Date : 19/04/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Dr.J. N. Dubey, Sr.Adv.
Mr. Meenesh Dubey, Adv.
Mr. S. R. Setia, Adv.
Ms. Meenakshi Perihar, Adv.
Ms. Ila Haldia, Adv.

For Respondent(s) Mr. Ajesh K.Chawla, Adv.
Mr. Mohan Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(Rajni Mukhi)
SR. P.A.

(Renu Diwan)
COURT MASTER

Signature Not Verified

Digitally signed by
Rajni Mukhi
Date: 2016.04.21
16:09:22 IST
Reason: